(b) The losses have been incurred mainly on account of short-falls in production in the different units, caused by raw material shortage, equipment failures and power problems.

(c) Government have initiated an in-depth study of the Namrup and Durgapur units of the Hindustan Fertilizer Corporation Limited to assist the units in identifying the problem areas and in locating possible solutions. The purpose of the reorganisation of Fertilizer Corporation of India and National Fertilizer Limited in April, 1978 was to avoid centralisation of decision making and to bring about greater autonomy to the field units. For improving the managerial efficiency, each company was entrusted with relatively small number of units There is no proposal at present to reconsider the reorganisation issue.

Proposal to shift Headquarters of M/s. Hindustan Fertilizer Corporation

1010 SHRI K. P. SINGH DEO: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the shifting of the headquarter of H.F.C. from Delhi to Calcutta has been stopped;

(b) if so, the considerations which have prompted the Government to do so;

(c) whether it is a fact that as a matter of principle IFFCO has its head office away from the plant and if so, why this cannot be followed by HFC: and

(d) whether States other than West Bengal have preferred their claim for locating the HFC head office in their State and if so, their names and Government's decision in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b). Pending disposal of certain representations received by Government against the shifting of the head office of H.F.C. to Calcutta, H.F.C have been asked not to make any financial commitments in this regard.

(c) IFFCO has operating plants at Kandla and Kalol in Gujarat and a project under implementation at Phulpur in U.P. The Head Office is located at Delhi. IFFCO is a venture in which co-operatives from all over India have a share. The considerations that apply to the location of its head office need not necessarily apply in other cases.

(d) The State Governments of Assam and Bihar had also approached the Central Government for locating the head office of HFC in those States. The claims of these States were given due consideration before a decision was taken in March, 1979 to shift the head office of HFC to Calcutta.

Utilisation of Waters of West-flowing Rivers

1011 SHRI K. T. KOSALRAM: Will the Minister of IRRIGATION be pleased to state:

(a) the salient features of the scheme reported to have been finalised for the utilisation of waters of West-flowing rivers in the Southern States; and

(b) the action taken thereon for implementation?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) Two statements showing the salient features of on-going and proposed schemes on West-flowing rivers in the Southern States are annexed. (Statements I & II).

(b) Schemes contained in Statement II are to be implemented after these are accepted by the Planning Commission.

Statement I

List of on-going scheme on West-flowing Rivers

Sl. No.	Name of Scheme	Estimated cost in (Rs. lakhs)	Benefits in (Th. ha.)
	Maharashtra		
1	Kal	772	14·00
	Goa, Daman & Diu		
1	Salauli	2,188	20·80
2	Mandovi	1,310	11·21
	Kerala		
1	Chitturpuzha	990	33·00
2	Kallada	12,450	106·00
3	Kanhirapuzha	2,730	22·00
4	Kuttiadi	3,480	30·00
5	Pamba	3,610	42·00
6	Periyar Valley	3,820	86·00
7	Pazhassi	3,880	32.00
8	Muvattupuzha*	3,700	52·00
9	Chimoney*	1,300	26·00

*Not yet approved by Planning Commission .

Statement II

List of proposed projects on West-flowing Rivers

Sl. No.	Name of Project	Estimated cost (Rs. lakhs)	Benefits 1000 ha.
	Maharsahtra		
	Major		
1	Tillari Irrigation	4787.13	36.87 (7.53 Maharashtra & 29.34 Goa)
2	Bhatsa Irrigation	2164.915	10.915

1	2	3	4
	Medium		
1	Hatavana	481.44	5.814
2	Nathuwadi	656 07	4·54
	Karnataka		
	Major		
1	Varahi Project	943 00	25·33
	Kerala		
	Major		
1	Kakradavu	1335 50	41 76
2	Muvattupuzha	3652 10	52·20
3	Chimoney	1261·53	26 00
4	Idamalayar	1785 48	25·66
5	Karapoara Kuriarkutty (Multipurpose Scheme) (Palighat)	2685 60	11 736
	Medium		
1	Vamanapuram	747.28	20.00
2	Area Code Irrigation Project (Beyorapuzha) .	1067.00	13.624

विदेशी औषध कम्पनियों द्वारा दवाइयों के मूल्य में वृद्धि

1012. **श्री निहाल सिंह** : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय और विदेशी औषध निर्माता कम्पनियो ने हाल ही में प्रति औषध 2 रुपये या 3 रुपये तक मूल्य वृद्धि की है जिससे आम जनता पर भारी बोझ पड़ा है ; और

(ख) यदि हां, तो ऐसी औषध निर्माता कम्पनियो और फर्मों के नाम क्या हैं जिनके विरूद्ध सरकार ने कार्यवाही की है तथा की गई कार्यवाही का ब्यौरा क्या है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री वीरेन्द्र पाटिल) : (क) सरकार ने मार्च, 1978 के बाद मूल्य नियंत्रित औषधों के मूल्य में वृद्धि की अनुमति नही दी है। तथापि यह संभव है कि निम्नलिखित मामलों में कुछ मूल्य वृद्धि हुई हो:—

(i) मूल्य नियंत्रण से बाहरी फार्मूलेशन जो अनावश्यक प्रकृति के हैं ; और

(ii) लघु पैमाने के एकको जिनका वार्षिक व्यापार 50 लाख रुपये से अधिक नही है द्वारा उत्पादित फार्मूलेशन, क्योंकि ऐसे एकक मूल्य नियंत्रण से बाहर है बशर्ते उनकी श्रेणी–I और II उत्पादो के लिये अगला शीर्ष मूल्य हो।

(ख) जब कभी भी सरकार के ध्यान में आता है कि कोई उत्पादक प्राधिकृत मूल्य से अलग किसी मूल्य पर औषध का विपणन करता है तो ऐसे उत्पादकों को कारण बताओ नोटिस जारी किया जाता है और या सबंधित राज्य औषध नियंत्रकों को भी जांच करने और आवश्यक कार्यवाही करने का अनुरोध किया जाता है। कुछ मामले ऐसे भी हैं जहा उत्पादकों ने कुछ उत्पादो का मूल्य छूट की श्रेणी में लाने का दावा किया है किन्तु मंत्रालय द्वारा श्रेणीबद्धता की पूछताछ की गई है। इस तरह के मामलों में उत्पादको को अपना मामला प्रस्तुत करने के लिये अवसर देते हुए और विशेषज्ञ राय जानने के बाद सरकार गुणो के आधार पर उत्पाद की श्रेणीबद्धता के बारे में अंतिम निर्णय लेती है। उत्पादकों ने ऐसे मामलों में अनन्यरूप से सरकार के अंतिम निदेशों का अनुपालन किया है।